

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

NO.HC.VII-80/2020/4720/A Dated: 11.12.2020

In supersession of its earlier Notification No.HC.VII-213(Pt.)/2010/938/A dated 07.02.2018, the Hon'ble Gauhati High Court has been pleased to issue the following directions:

1. The Court of Additional District and Sessions Judge functioning in the Sub-Divisional headquarters will take up cases under Indian Succession Act, Matrimonial Suit/Case, Bail Matters, Appeals, Revisions and Miscellaneous cases, pertaining to their Sub-Divisional jurisdiction.
In respect of the above categories of cases, the respective Courts of Additional District and Sessions Judge in the Sub-Divisions will also be the filing Courts.
2. The Court of Additional District and Sessions Judge functioning in the Sub-Divisional headquarters may take up MAC cases as per Government Notification No.JDJ (E) 62/2000/153 dated 16.09.2011.
3. The Judicial Magistrate First Class and the Sub-Divisional Judicial Magistrate stationed at Sub-divisional headquarters are to commit the cases exclusively triable by the Court of Session directly to the Court of Additional Sessions Judge at the Sub-Divisional level.

Sd/- Gautam Baruah
REGISTRAR (VIGILANCE)

NO.HC.VII-80/2020/4721/A Dated: 11.12.2020

Copy to:

1. The L.R.& Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The District & Sessions Judge, Kamrup,(Amingaon)/Barpeta/Sonitpur, Tezpur/Nagaon/Tinsukia/Dhubri/Bongaigaon/Sivasagar/Chirang, Kajalgaon.
3. The Additional District & Sessions Judge, Rangiya/Bajali/Biswanath Chariali/Hojai/Margherita/Bilasipara/Abhayapuri/Charaideo/Bijni.
4. The Sub-Divisional Judicial Magistrate, Rangiya/Bajali/Biswanath Chariali/Hojai/Margherita/Bilasipara/Abhayapuri/Charaideo/Bijni.
5. The Project Manager, Gauhati High Court, Guwahati, for uploading the above notification in the Gauhati High Court website.


REGISTRAR (VIGILANCE)